IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-197(PB)/2017

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd.

Applicant/petitioner

Tecpro Systems Ltd.

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner: Mr. Karan Bharihoke, Adv. for the R.P.

For the Respondent

ORDER

C.A. No. 46(PB)/2018

Notice of the application to the non-applicant-respondents and Edelweiss Asset Reconstruction Co. Ltd.-non-applicant-Financial Creditor returnable on 6th February, 2018.

Revised memo of parties be filed by tomorrow.

Reply, if any, be filed by the non-applicants after the receipt of notices with a copy in advance to the Counsel opposite.

List for further consideration on 6th February, 2018.

C.A. No.19(PB)/2018

Learned Counsel for the Resolution Professional states that a copy of CA be given to him and he shall file reply before the next date of hearing with a copy in advance to the Counsel opposite.

List for further consideration on 6th February, 2018.

(CHIE<mark>F JUSTICE M.M.KUMAR)</mark> PRESIDENT

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(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

23.01.2018 V Sethi